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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD.

O.A.No.742/96.

Date of order : 15.7.1996.

Between

V.Yesudas .. Applicant

And

1. The Sub Divisional Officer,
Telecommunications,
Tanuku.

2. The Telecom. District
Manager,
Eluru.

3. The Chief General Manager,
Telecommunications,
A.P.Circle,
Hyderabad.

.. Respondents

Counsel for the Applicant .. Shri K.Venkateswara Rao

Counsel for the Respondents .. Shri V.Rajeswara Rao,
CGSC

C O R A M

Hon'ble Shri H.Rajendra Prasad : Member (A) *to*

.....2

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Order

(Per Hon'ble Shri H.Rajendra Prasad, Member(A))

Heard Shri K.Venkateswara Rao, learned counsel for the applicant and Shri V.Rajeswara Rao, Standing Counsel for the respondents.

2. The applicant in this case was engaged on casual basis from 4.6.80 to 30.4.84, and again from 1.12.85 to 30.7.86. He was disengaged from 1.8.86 and has not been working at all after the said date. It was represented by Shri K.Venkateswara Rao on behalf of the applicant that, due to lack of engagement the applicant is facing a lot of financial distress, and is unable to maintain himself and his family. It was pleaded that he may be provided engagement keeping in view his earlier experience.

3. There is no law involved in this, nor any particular legal aspect is seen. The case is one of compassionate engagement, appointment to be considered by the respondents to the extent feasible, as per the requirements of the works, and the departmental rules and instructions. If work is available, it may be given to the applicant, and if arrangement the rules and the present/ of completion of various works permit, the respondents may consider him for reengagement. Thus, the O.A. is disposed of.

(H.Rajendra Prasad)
Member(A).

Dated: 15.7.1996.

Dictated in Open Court.

br.

Prashant
P. J. Rego

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OA.No.742/96.

Copy to:-

1. The Sub-Divisional Officer, Telecommunications, Tenaku.
2. The Telecom, District Manager, Eluru.
3. The Chief General Manager, Telecommunications, A.P. Circle, Hyderabad.
4. One copy to Mr. K. Venkateswara Rao, Advocate, CAT, Hyd.
5. One copy to Shri V. Rajeswara Rao, CGSC, CAT, Hyd.
6. One copy to Library, CAT, Hyd.
7. One spare copy.

kku.

25/7/96
I COURT

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR. JUSTICE M.G. CHAUDHARI
VICE-CHAIRMAN

AND

THE HON'BLE MR. H. RAJENDRA PRASAD: M(A)

Dated: 15-7-1996

ORDER/JUDGMENT

M.A./R.A/C.A.No.

O.A.No. 595/96

742/96

T.A.No.

(W.P.)

Admitted and Interim Directions
issued.

Allowed.

Disposed of with directions

Dismissed

Dismissed as withdrawn

Dismissed for Default.

Ordered/Rejected.

No order as to costs.

pvm

केन्द्रीय अधिकारी अधिकारी
Central Administrative Tribunal
DESPATCH

25 JUL 1996

हैदराबाद अधिकारी
HYDERABAD BENCH